

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.3

Excise Appeal No. 75604 of 2016

(Arising out of Order-in-Original No.47/COMMR/DGP/BNK/15-16 Dated 27/01/2016 passed by Commr. of C. Excise, Service Tax & Customs, Durgapur.)

M/s Shriramrathi Steels Pvt. Ltd.

Namabandh, Sitrapur, P. O. Ghutgoria,
Distt. Bankura, W. B. 722101

Appellant

VERSUS

**Commissioner of Customs, Central Excise & Service Tax,
Durgapur**

(Satyajit Sarani, City Centre, Distt. Burdwan, Durgapur-713216, W. B.)

Respondent

APPEARANCE:

None for the Appellant

Shri Joydeep Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE SHRI RAJU, MEMBER (TECHNICAL)

DATE OF E-HEARING : 30.07.2021

DATE OF DECISION : 30.07.2021

FINAL ORDER NO. 75403/2021

ORDER

The Revenue has forwarded a copy of Form No.SVLDRS-4, which is a discharge Certificate issued by the Members of the Designated Committee for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn.

Sd/-

**(P. K. Choudhary)
Member (Judicial)**

Sd/-

**(Raju)
Member (Technical)**

Pooja